

"Shri Vishnu Ghanashyam Deshpande a Member of the Lok Sabha was arrested in Bombay on the 27th March, 1956 under section 135(1) (3) read with section 37(1) and (3) of the Bombay Police Act, 1951 for defying the orders of the Commissioner of Police, Bombay on assemblies and shouting of slogans."

RELEASE ON BAIL OF A MEMBER

Mr. Speaker: I have also to inform the House that I have received the following letter dated the 19th March, 1956 from the Presidency Magistrate, 14th Court, Girgaum, Bombay:

"I have the honour to inform you that Judgment in case No. 592/P 1123/P of 1955 in which Pandit Bhagwati Charan Shukla—a Member of the Lok Sabha, was concerned as an accused person, was delivered on 19th March, 1956.

He was found guilty of the charge of assaulting a Police constable while discharging his duties u/s. 332, I. P. C. in Case No. 1123/P of 1955 and of the charge of assaulting Shri Choubal, the Jailor of House of Correction, Byculla, while discharging his duties in Case No. 592/P of 1955 u/s. 332 I.P.C. and was sentenced to suffer 1 day's simple imprisonment and to pay a fine of Rs. 1,000 or to suffer one month's rigorous imprisonment in each case. Substantive sentences were ordered to run concurrently.

12 NOON

Shri Shukla was acquitted of the charge of possessing a revolver without a licence u/s. 19(f) of Indian Arms Act in Case No. 1124/P of 1955 and also of the charge of assaulting Jamadar of House of Correction, Byculla in Case No. 1123/P/55.

Shri Shukla is released on bail today in the sum of Rs. 1,000 with one surety in like amount in each case in order to enable him to prefer an appeal in the High Court of Bombay against the order of this Court.

Copies of Judgment in all the cases will be forwarded to you for information at an early date."

Shri Kamath (Hoshangabad): He is back in the House.

Mr. Speaker: Very well.

BUSINESS OF THE HOUSE

Mr. Speaker: Consequent on the President's Proclamation assuming to himself the functions of the Government of Travancore-Cochin State, the Minister of Finance proposes to present a statement of the estimated receipts and expenditure for the year 1956-57 in respect of it to the Lok Sabha at 5-20 P.M. today. He will also make a short statement on it at that time.

PAPERS LAID ON THE TABLE

PRESIDENT'S PROCLAMATION Re. TRAVANCORE-COCHIN

The Minister in the Ministry of Home Affairs (Shri Datar): Sir, on behalf of the Minister of Home Affairs, I beg to lay on the Table, under clause (3) of Article 356 of the Constitution, a copy of the Proclamation issued by the President on the 23rd March, 1956 under article 356 of the Constitution, assuming to himself all the functions of the Government of Travancore-Cochin. [Placed in Library see No. S-112/56.]

AMENDMENT TO TEA RULES

The Minister of Commerce (Shri Karmarkar): Sir, on behalf of the Minister of Commerce and Industry and Iron and Steel, I beg to lay on the Table under sub-section (3) of section 49 of the Tea Act, 1953, a copy of the Notification No. S, R. O. 580, dated the 10th March, 1956, making certain further amendment to the Tea Rules, 1954. [Placed in Library see No. S-111/56.]

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I have to inform the House that the following Bills, which were passed by the Houses of Parliament during the current Session have been assented to by the President:

1. The Appropriation Bill, 1956.

[Secretary]

2. The Appropriation (Vote or account) Bill, 1956.
3. The Appropriation (Railways) Bill 1956.
4. The Appropriation (Railways) No. 2 Bill, 1956.
5. The Appropriation (Railways) No. 3 Bill, 1956.
6. The Appropriation (Railways) No. 4 Bill, 1956.
7. The Appropriation (Railways) No. 5 Bill, 1956.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-EIGHTH REPORT

Sardar Hukam Singh (Kapurthala-Bhatinda): Sir, I beg to present the Forty-eighth Report of the Committee on Private Members' Bills and Resolutions.

CORRECTION OF ANSWER TO STARRED QUESTION

The Deputy Minister of Irrigation and Power (Shri Hathi): Sir, with your permission I beg to make the following statement.

[In connection with Question No. 276 answered on the 30th November, 1955, I laid on the Table a statement showing a list of rural electrification schemes taken up by the various State Governments. Referring to the schemes of West Bengal, Shri S. C. Samanta asked me two supplementaries regarding the scheme for the electrification of Tamluk and I, *inter alia*, replied, "I remember to have received a communication from the West Bengal Government. That was in connection perhaps with the acquisition of that power station." I should like to correct the impression that my answer might have given to the effect that the electrification of Tamluk town and the acquisition of the power station at that place were two different schemes. The fact is that Tamluk Electrification Scheme, which involved the acquisition of the undertaking, was at a later stage approved by the Planning Commission in substitution of the scheme "New Power Supply

to Bauria", as this scheme was inadvertently included by the State Government under the programme of expansion of power facilities for increasing employment opportunities.

Consequently, I would also correct item No. 173 under West Bengal's list by substituting "Tamluk Electrification Scheme" in place of "New Power Supply to Bauria".

BUSINESS OF THE HOUSE

Shri H. N. Mukerjee (Calcutta North-East): Sir, I find from the Order Paper that the Home Minister tomorrow will be moving a resolution approving the President's Order regarding Travancore-Cochin. I find also, the Order Paper says, that tomorrow the budget proposals would be presented and presumably passed by the House. Now, I take it that it is Government's intention at least to have an effort at a serious discussion of whatever budget proposals they have in view and I do not understand how tomorrow we can have a resolution supporting the President's Order and go on discussing the budget proposals. I suggest, therefore, that there should be a time-lag enabling the Members of this House to go into whatever provisions are here before us and then we can discuss with any profit the proposals there.

Mr. Speaker: It would be only a Vote on Account tomorrow. The detailed budget proposals would be placed and the House can certainly have an opportunity to discuss those proposals.

Shri Kamath (Hoshangabad): May I know to what extent the time-schedule in regard to the discussion on the Demands relating to various Ministries will be modified owing to the President's unwarranted intervention in Travancore-Cochin?

Mr. Speaker: Only the Rehabilitation Ministry will go out tomorrow and there will be adjustment.

Shri H. N. Mukerjee: Sir, you are very much more proficient regarding parliamentary matters than we are. We are strangers to this sphere. Even though there may be Vote on Account, I take it that in view of what has been happening lately in Travancore-Cochin and in view of the apprehensions about those happenings expressed on the floor of